

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Jammu)

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**ORDER**

**No: 115 of 2022/RG**

**Dated: 01.02.2022**

**Subject: Reconstitution of Hon'ble Judges' Committees.**

Hon'ble the Chief Justice has been pleased to reconstitute the existing committees of the Hon'ble Judges of the High Court as under:

1.	<p><b>ADMINISTRATIVE COMMITTEE</b></p> <p>A. Service Conditions and Disciplinary matters of Judicial Officers.</p> <p>B. General Administration including:</p> <p>i) Probation, Regularization and Confirmation of Judicial Officers.</p> <p>ii) Seniority matters of Judicial Officers.</p> <p>iii) Screening of Judicial Officers for their continuation beyond the age of 50, 55 and 58 years</p> <p>iv) Awarding of Super Time Scale and Selection Grade Scale of pay</p> <p>v) Awarding of ACP Scale of pay</p> <p>vi) Work review and assessment</p> <p>vii) Constitution, abolition and continuance of Courts</p> <p>viii) Conduct Rules</p> <p>ix) Alteration of Date of Birth</p> <p>x) Promotion of Civil Judges (Junior Division)/ Munsiff to posts of Civil Judges (Senior Division)/Sub Judges.</p> <p>xi) Appointment of District Judges from amongst the Civil Judges(Senior Division) on the basis of Merit-cum-Seniority</p> <p>xii) Any other matter which the Chief Justice decides to refer to the Committee.</p> <p><b>Note-i):The Administrative Committee shall meet on last Wednesday of every month at 4:30 P.M, in case the last Wednesday is a holiday then on next Wednesday at 4:30 P.M.</b></p> <p><b>Note-ii):The Chief Justice may invite any other Judge, who is not Member of this Committee, as a Guest Member in any meeting of the Committee.</b></p>	<p>Hon'ble the Chief Justice Hon'ble Mr. Justice Ali Mohammad Magrey Hon'ble Mr. Justice Dhiraj Singh Thakur</p>
2.	<p><b>FINANCE COMMITTEE</b></p> <p>i) Purchase of Telephones, Cell Phones and Vehicles.</p> <p>ii) Monitoring of the utilization of funds, sanctioned under the 14<sup>th</sup> Finance Commission in terms of resolution passed in Chief Justices' Conference, 2016.</p> <p>iii) Any other financial matter as may be referred by the Hon'ble Chief Justice to the Committee.</p>	<p>Hon'ble Mr. Justice Ali Mohammad Magrey Hon'ble Mr. Justice Dhiraj Singh Thakur Hon'ble Mr. Justice Tashi Rabstan</p>

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3.	<p><b>BUILDING AND INFRASTRUCTURE COMMITTEE FOR THE HIGH COURT.</b></p> <p>i) All matters pertaining to infrastructure in the High Court including approval of Building Plans of Court accommodation and Residential accommodation of Hon'ble Judges.</p> <p>ii) Maintenance and allotment/ change of residential accommodation of High Court Staff.</p> <p><i>In addition, Chief Secretary of the UT of J&amp;K and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government.</i></p>	<p>Hon'ble Mr. Justice Ali Mohammad Magrey  Hon'ble Mr. Justice Dhiraj Singh Thakur  Hon'ble Mr. Justice Sanjay Dhar</p>
4.	<p><b>INFORMATION TECHNOLOGY &amp; ARTIFICIAL INTELLIGENCE COMMITTEE.</b></p> <p>i) Scanning and digitization of Court records.</p> <p>ii) Computerization of High Court as well as district court complexes.</p> <p>iii) Purchases of computers including computer hardware and software.</p> <p>iv) Purchase of electronic and digital systems including photocopiers, etc.</p> <p>v) Matters pertaining to cause list of the High Court.</p> <p>vi) Video conferencing facilities at High Court and various district court complexes.</p> <p>vii) E-filing project at High Court and district court complexes.</p> <p>viii) Introduction and installation of new technologies developed by Ministry of Science and Technology, Government of India in respect of judicial administration.</p>	<p>Hon'ble Mr. Justice Ali Mohammad Magrey  Hon'ble Mr. Justice Sanjeev Kumar  Hon'ble Mr. Justice Rajnesh Oswal</p>
5.	<p><b>COURT MANAGEMENT SYSTEMS COMMITTEE.</b></p> <p>i) To provide inputs and suggestions to National Court Management Systems Committee for formulation and effective implementation of National Management Plan/Policy.</p> <p>ii) Court and case management in the High Court and Subordinate Courts.</p> <p>iii) Control of delay and arrears including:</p> <ol style="list-style-type: none"> <li>Judicial Reforms and Devising of plans to clear backlog in the High Court.</li> <li>Criminal and Civil Justice reforms.</li> <li>Monitoring of pendency and disposal of cases in all Subordinate Courts.</li> <li>Laying down of norms for disposal of cases dealt by Judicial Officers in different cadres.</li> <li>Monitoring of drive for weeding out of old, infructuous and ineffective cases.</li> <li>Reduction of arrears and ensuring speedy trial.</li> <li>Making five plus zero-a reality.</li> </ol> <p><b>Note 1:</b> In this Committee, the concerned Portfolio Judge, if not a Member of this Committee, may also be associated for the purpose of monitoring pendency and disposal of cases in Subordinate Courts.</p> <p><b>Note 2:</b> The Committee may associate officers of registry, Senior District Judges, Director State Judicial Academy, Secretary to Government Law Department, Senior Advocates, Officers of Statistical Department of J&amp;K Government, experts in law and management for the purpose of (a) above.</p>	<p>Hon'ble Mr. Justice Dhiraj Singh Thakur  Hon'ble Mrs. Justice Sindhu Sharma  Hon'ble Mr. Justice Vinod Chatterji Koul</p>

6.	<b>RULES COMMITTEE</b>	Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Sanjay Dhar
7.	<b>COMMITTEE TO MONITOR THE EFFECTIVE IMPLEMENTATION OF THE VARIOUS DECISIONS/ RESOLUTIONS PASSED IN THE CHIEF JUSTICE'S CONFERENCE, 2016.</b>	Hon'ble Mr. Justice Ali Mohammad Magrey Hon'ble Mr. Justice Dhiraj Singh Thakur Hon'ble Mr. Justice Puneet Gupta
8.	<b>HIGHER JUDICIAL SERVICE (HJS) EXAMINATION COMMITTEE.</b> i) Direct recruitment to J&K Higher Judicial Service. ii) Formulation and conduct of training programmes for newly recruited and in service Judicial Officers.	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Sanjay Dhar
9.	<b>GOVERNING COMMITTEE FOR JUDICIAL ACADEMY.</b> i) Jammu & Kashmir State Judicial Academy. ii) Nomination of Judicial Officers for participation in training programmes of National Judicial Academy and other such institutions.	Hon'ble Mr. Justice Dhiraj Singh Thakur Hon'ble Mrs. Justice Sindhu Sharma Hon'ble Mr. Justice Javed Iqbal Wani
10.	<b>COMMITTEE TO REVIEW RATIONALIZATION OF ALLOCATION OF WORK.</b>	Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Puneet Gupta
11.	<b>ENROLLMENT AND DISCIPLINARY COMMITTEE UNDER ADVOCATES ACT.</b> i) To consider the admission and enrolment of advocates. ii) To consider resumption of practice and also transfer of the enrolment.	Hon'ble Mr. Justice Ali Mohammad Magrey Hon'ble Mr. Justice Dhiraj Singh Thakur Hon'ble Mr. Justice Mohd. Akram Chowdhary Registrar General shall act as Secretary of the Committee.
12.	<b>COMMITTEE FOR ALLOTMENT OF CHAMBERS TO ADVOCATES.</b>	
	<b>A. For Jammu Wing</b>	Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mrs. Justice Sindhu Sharma Hon'ble Mr. Justice Mohan Lal
	<b>A. For Srinagar Wing</b>	Hon'ble Mr. Justice Ali Mohammad Magrey Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Mohd. Akram Chowdhary
13.	<b>COMMITTEE UNDER JUVENILE JUSTICE ACT.</b>	Hon'ble Mr. Justice Ali Mohammad Magrey Hon'ble Mr. Justice Dhiraj Singh Thakur Hon'ble Mr. Justice Rajnesh Oswal
14.	<b>ACCREDITATION COMMITTEE IN TERMS OF THE HIGH COURT OF JAMMU AND KASHMIR NORMS FOR ACCREDITATION AS LEGAL CORRESPONDENTS AND GUIDELINES FOR REPORTING.</b>	Hon'ble Mr. Justice Dhiraj Singh Thakur Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mr. Justice Javed Iqbal Wani
15.	<b>VIGILANCE COMMITTEE FOR THE JUDICIAL OFFICERS AND THE STAFF.</b> i. Disciplinary matters of Judicial Officers. ii. Disciplinary matters of the High Court and the Subordinate Court Staff.	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mrs. Justice Sindhu Sharma Hon'ble Mr. Justice Sanjay Dhar
16.	<b>COMMITTEE TO MONITOR THE PROGRESS OF THE CASES PENDING BEFORE THE SUPREME COURT OF INDIA IN WHICH HIGH COURT OF J&amp;K IS A PARTY.</b> i) Finalization of pleadings including affidavits and reports to be filed before the Hon'ble Supreme Court on behalf of the High Court. ii) Appointment of Advocate(s) on record and Senior Advocate(s) to represent the High Court before the Hon'ble Supreme Court. iii) Any other connected matter.	Hon'ble Mr. Justice Ali Mohammad Magrey Hon'ble Mr. Justice Dhiraj Singh Thakur Hon'ble Mr. Justice Vinod Chatterji Koul

17.	<p><b>COMMITTEE FOR APPOINTMENT AND PROMOTION OF OFFICIALS/OFFICERS OF THE HIGH COURT STAFF.</b></p> <p>i) Recruitment and promotion of all cadres of the High Court Staff including seniority matters.  ii) Service Conditions and Disciplinary matters of the High Court Staff.  iii) Service matters/grievances of the High Court Staff.  iv) Compassionate appointments of staff in the High Court.</p>	<p>Hon'ble Mr. Justice Sanjeev Kumar  Hon'ble Mr. Justice Puneet Gupta  Hon'ble Mr. Justice Javed Iqbal Wani</p>
18.	<p><b>COMMITTEE FOR APPOINTMENT OF OATH COMMISSIONERS AND RESEARCH ASSISTANTS ETC.</b></p> <p>i) Appointment of Oath Commissioners in Jammu &amp; Kashmir.  ii) Appointment of Research Assistants.  iii) To lay down guidelines for appointment of Oath Commissioners.  iv) To revise and review the guidelines for appointment of Research Assistants.</p>	<p>Hon'ble Mr. Justice Dhiraj Singh Thakur  Hon'ble Mr. Justice Sanjay Dhar  Hon'ble Mr. Justice Mohan Lal</p>
19.	<p><b>BUILDING AND INFRASTRUCTURE COMMITTEE FOR SUBORDINATE COURTS IN UTS OF JAMMU &amp; KASHMIR AND LADAKH.</b></p> <p>i) All matters pertaining to infrastructure in the District Courts of UTs of J&amp;K and Ladakh including approval of Building Plans of Court accommodation and Residential accommodation of Judicial Officers in Kashmir Division.  ii) Maintenance and allotment/change of residential accommodation of Judicial Officers in Kashmir Division.  iii) Monitoring of infrastructure in District Courts in UTs of J&amp;K and Ladakh in terms of resolution passed in Chief Justices' Conference 2016.</p> <p><i>Views of the concerned Administrative Judge shall be obtained and in addition, Chief Secretary of the Govt. of UT of J&amp;K, Advisor to the Hon'ble LG of UT of Ladakh and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee in respect of (iii) above to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government.</i></p>	<p><b><u>For Kashmir:</u></b></p> <p>Hon'ble Mr. Justice Ali Mohammad Magrey  Hon'ble Mr. Justice Sanjeev Kumar  Hon'ble Mr. Justice Vinod Chatterji Koul</p> <p><b><u>For Jammu:</u></b></p> <p>Hon'ble Mr. Justice Dhiraj Singh Thakur  Hon'ble Mr. Justice Tashi Rabstan  Hon'ble Mr. Justice Mohan Lal</p> <p><b><u>Note:</u></b> Concerned Principal District and Sessions Judge may be invited for discussion on Video Conference, if necessary.</p>
20.	<p><b>COMMITTEE TO IMPLEMENT GUIDELINES LAID DOWN BY JUDICIAL PRECEDENTS AND LAW IN CASES INVOLVING SEXUAL VIOLENCE AND MONITORING THE TRIAL OF SUCH CASES.</b></p>	<p>Hon'ble Mrs. Justice Sindhu Sharma  Hon'ble Mr. Justice Rajnesh Oswal  Hon'ble Mr. Justice Mohd. Akram Chowdhary</p>
21.	<p><b>PROTOCOL COMMITTEE</b></p> <p>i) Monitoring the matters pertaining to Hospitality and Protocol.  ii) Maintenance, purchase and furnishing of Guest Houses &amp; selection of photographs of official functions.  (Hospitality matters and allotment of rooms of the High Court Guest Houses to be decided by the Chairperson).</p>	<p>Hon'ble Mr. Justice Ali Mohammad Magrey  Hon'ble Mr. Justice Sanjay Dhar  Hon'ble Mr. Justice Javed Iqbal Wani</p>

22.	<p align="center"><b>COMMITTEE FOR MAKING RECOMMENDATIONS AND WORKING OUT FACILITIES EXTENDED TO THE FORMER JUDGES OF THE HIGH COURT INCLUDING THE STAFF REQUIREMENT FOR THE PURPOSE.</b></p> <p>i) Medical facilities and reimbursement of claims of Hon'ble former Judges.  ii) Matters relating to welfare of Hon'ble former Judges including framing of rules.  iii) Any other connected matter.</p>	
	<b>A. For Srinagar Wing</b>	Hon'ble Mr. Justice Ali Mohammad Magrey Joint Registrar (Protocol) Srinagar Wing Accounts Officer, Srinagar Wing
	<b>B. For Jammu Wing</b>	Hon'ble Mr. Justice Dhiraj Singh Thakur Joint Registrar (Protocol) Jammu Wing Accounts Officer, Jammu Wing
23.	<b>HIGH COURT LEGAL SERVICES COMMITTEE.</b>	Hon'ble Mr. Justice Tashi Rabstan Mr. D.C.Raina, Advocate General Mr. Z.A.Shah, Senior Advocate Mr. K.S.Johal, Senior Advocate Ms. Seema Khajuria, Advocate Sh. Keshav Chopra, Social Worker Ms. Asifa Padroo, Advocate Secretary, High Court Legal Services Committee, ex-Officio Member.
24.	<b>RIGHT TO INFORMATION COMMITTEE</b> To monitor disposal of matters under Right to Information Act.	Hon'ble Mr. Justice Dhiraj Singh Thakur
25.	<b>MEDIATION AND CONCILIATION COMMITTEE</b>	Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mrs. Justice Sindhu Sharma Hon'ble Mr. Justice Puneet Gupta
26.	<p><b>COMMITTEE FOR ALL MATTERS RELATING TO CREATION AND WORKING OF FAMILY COURTS.</b></p> <p>i) Building, Construction, Maintenance of Family Court Complexes, Identification of suitable premises in existing complexes for setting up of Family Courts.  ii) To recommend Judicial Officers suitable for posting as Family Courts Judges.  iii) To prepare and recommend panel of Principal Counselors and Counselors for the Family Courts.  iv) To holistically consider all issues relating to Family Courts.  v) To look into sensitization and training of Family Courts Judges counselors and the staff.</p>	Hon'ble Mr. Justice Tashi Rabstan Hon'ble Mrs. Justice Sindhu Sharma Hon'ble Mr. Justice Rajnesh Oswal
27.	<b>COMMITTEE TO OVERSEE PROGRESS OF CASES ARISING UNDER J&amp;K PRE-CONCEPTION AND PRE-NATAL SEX SELECTION/ DETERMINATION (PROHIBITION AND REGULATION ACT 2002) ARISING UNDER THE PRE-CONCEPTION AND PRE-NATAL DIAGNOSTIC TECHNIQUES (PROHIBITION OF SEX SELECTION) ACT 1994.</b>	Hon'ble Mr. Justice Dhiraj Singh Thakur Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Vinod Chatterji Koul
28.	<p><b>LIBRARY COMMITTEE.</b></p> <p>i) To consider purchase of library books for High Court and Subordinate Courts.  ii) To consider purchase of newspapers, periodicals, etc. for library, official residences of Hon'ble Judges and Judicial officers.  iii) Matters relating to maintenance of library books.  iv) Purchase of various law packs (law reports in electronic format)  v) Matters pertaining to availability of library books in courtrooms.</p>	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Vinod Chatterji Koul Hon'ble Mr. Justice Javed Iqbal Wani

29.	<b>COMMITTEE TO EXAMINE THE MATTERS REGARDING ALL DAILY WAGERS, CONTRACTUAL EMPLOYEES INCLUDING OUT SOURCED EMPLOYEES, IF ANY.</b> i) To consider all matters relating to Daily Wagers/ Contractual employees in terms of SRO 520 dated 21.12.2017 or in terms of any other statute/ regulation/ order on the subject. ii) Any other connected matter.	Hon'ble Mr. Justice Sanjeev Kumar Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Vinod Chatterji Koul Registrar General Registrar Vigilance Principal Secretary to Hon'ble the Chief Justice.
30.	<b>SEXUAL HARASSMENT PROBE COMMITTEE U/S 4 OF THE SEXUAL HARASSMENT OF WOMEN AT WORKPLACE (PREVENTION, PROHIBITION AND REDRESSAL) ACT, 2013.</b>	
	<b>A. For Jammu Wing</b>	Hon'ble Mrs. Justice Sindhu Sharma (Chairperson). Mr. U.K. Jalali, Sr. Advocate Ms. Seema Khajuria Shekhar, Sr. Advocate Ms. Shivali Sharma, Law Officer, Social Welfare Department Ms. Veena Kumari, Assistant Registrar-I Ms. Deepika Mahajan, Advocate Mr. Prem Sadotra, Advocate
	<b>A. For Srinagar Wing</b>	Hon'ble Mrs. Justice Sindhu Sharma (Chairperson). Mr. Nazir Ahmad Beigh, Sr. Advocate. Ms. Shabnum Shah Kamili, Mission Director, ICDPS J&K. Ms. Masooda Jan, Advocate. Ms. Saima Maqbool, Assistant Registrar-II Ms. Naseema Hassan Baqal, Assistant Registrar-II Mr. Naveed Mir, Advocate.

Hon'ble the Chief Justice may assign, any matter not covered by the subject matters assigned to a Committee, to any existing Committee or constitute a special Committee for the purpose.

This order shall be effective from 2<sup>nd</sup> February, 2022.

By Order

(Sanjeev Gupta)  
Registrar General

Dated: 01.02.;2022

**No:1809-29/RG/GS**

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of His Lordship.
- 2-11 Secretary to Hon'ble Mr./Mrs Justice \_\_\_\_\_  
.....for information of their Lordships.
12. Registrar Vigilance, High Court of J&K and Ladakh, Jammu
13. Director, J&K Judicial Academy, Jammu
14. Registrar Inspection, High Court of J&K and Ladakh, Srinagar.
15. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.  
..... for information.
16. CPC (eCourts), High Court of J&K and Ladakh at Jammu for uploading the same on the official website of the High Court.
17. Director Finance High Court of Jammu & Kashmir and Ladakh, Jammu.
18. All Concerned Sections.
19. Order file.

Registrar General